

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No.102
(IB)-653(PB)/2023
Old No. (IB)-154(PB)/2018

IN THE MATTER OF:

National Asset Reconstruction Company Ltd. Petitioner/Applicant
v.
Helios Photo Voltaic Ltd. Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code, 2016 CIRP

Order delivered on 19.02.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the RP : Ms. Nibruti Samal, Mr. Sohaib Khan, Advs.

ORDER

New IA-651/2024

This is the COC-Constitution-Report filed by the RP, the same is taken on record, subject to all just exceptions. The office is directed to maintain the record and put up the same before the Bench at the time of final disposal.

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)